

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.206 – Rest.App/7(AHM)2023
In
CP(IB) 779 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

S S Infraconstructions Pvt Ltd
V/s
Manpasand Beverages Ltd

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :None
For the Respondent :Ms. Hirva Dave, Adv. a. w. Mr. Jaimin Dave, Adv.

ORDER

Learned counsel appearing for the respondent submits that the Appeal filed before the Hon'ble NCLAT in some other matter against CIRP order of this Tribunal is now adjourned to 04.03.2024 with extension of stay order. In view of the above, let this matter be adjourned beyond the date.

Re-list on 15.03.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)